

**GOVERNMENT OF INDIA
ENVIRONMENT, FORESTS AND CLIMATE CHANGE
LOK SABHA**

UNSTARRED QUESTION NO:886

ANSWERED ON:16.07.2014

CONSTRUCTION IN COASTAL AREAS

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Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

- (a) whether a large number of illegal constructions in the coastal areas have been reported from various coastal zones and if so, the details thereof, coastal area-wise;
- (b) whether the Government proposes to undertake a statistical survey to determine the total number of illegal constructions that are flouting norms and rules laid out by the Government; and
- (c) if so, the details thereof and the action taken in this regard, so far?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR)

(a) to (c) The Coastal Regulation Zone (CRZ) Notification was notified in 2011 in supersession of CRZ Notification, 1991. For the purpose of implementation and enforcement of the provisions of CRZ Notification, National Coastal Zone Management Authority (NCZMA) at the Central level and Coastal Zone Management Authorities (CZMA) at the State/Union Territory levels have been constituted. All State/Union Territory CZMAs were directed to identify and take action against various violations. As per available information, 1147 cases of violations including 126 in Andhra Pradesh, 1 in Andaman & Nicobar Islands, 84 in Daman & Diu, 14 in Gujarat, 198 in Goa, 69 in Karnataka, 45 in Kerala, 2 in Lakshadweep, 435 in Maharashtra, 19 in Odisha, 3 in Puducherry and 151 in West Bengal have been identified. Action consisting of filing of cases and demolition etc. have been initiated by the State CZMAs and Government of India.